(b) what is the present machinery for the execution of plans in the (i) public, and (ii) private sectors?

Oral Answers

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Plans relating to different aspects of the development are formulated at the Centre by the Ministries concerned and in the States by the departments concerned. In the Central Government proposals are considered by the Planning Commission and the Finance Ministry before decisions are taken by the Government. In the States, as a rule, they are considered by a State Development Committee which consists of the Chief Secretary, Development Commissioner and other departmental Secretaries before they are approved by the State Cabinet. The plans of both the Central and the .State Governments have now been brought together in the Five Year Plan.

(fr) The responsibility for executing programmes in the public sector rests with Ministries in the Central Government and in the States with the individual departments. Programmes of industrial development in the private sector are necessarily the responsibility of the parties concerned, but these are considered and reviewed from time to time on behalf of the Government by the Ministry of Commerce and Industr-y.

SHRI B. C. GHOSE: Am I to understand that the departments concerned both at the Centre and in the States are responsible for the formulation oi the plans and that there are no agencie: lo assist them?

SHRI J. S. L. HATHI: Sir, it is the departments of the States and the Centre who formulate the plans.

SHRI B. C. GHOSE: Will the hon. Minister kindly state if he is aware that in the States, for example, in West Bengal, the development programme was drawn up in pre-parti-tion days and has continued even tody?

SHRI J. S. L. HATHI: I have no information on that point.

to Question

SHRI B. C. GHOSE: Will the hon. Minister kindly state if there has been any attempt made in formulating the plans at the State level particularly to ascertain the opinions of the public or orher organizations which may be interested in such plans?

SHRI J. S. L. HATHI : Sir, in cer tain cases there are Development Committees in which there are also nonofficials, for example, Bombay and Rajasthan. In Rajasthan there is a Development Committee and there are non-officials on that Committee. There are similar Committees in other States also where there are.....

SHRI B. C. GHOSE: Did not the Government consider it necessary that in the matter of formulating a national plan they should not merely depend on the departmental officers who are drawn from the I. C. S., but that they should try to evolve a plan which would be national?

SHRI J. S. L. HATHI: It is not only the departments who are formulating the plan, but it comes to the Cabinet and the Ministers have a hand in formulating the

SHRI B. C. GHOSE: Did the Central Government issue any instructions to the State Governments in this as tS^how they should formulate the plan and what should be the procedure in formulating the plans?

SHRI J. S. L. HATHI: So fir as I know, the Central Government recommended to the State Governments to invite public opinion and to consult public bodies on the various aspects of Planning as far as possible.

SHRI B. C. GHOSE: May I know if any specific instructions had been issued, and if so, what are they?

(No answer.)

SHRI C. G. K. REDDY: Had they invited public bodies and political opinion?

SHRI J. S. L. HATHI: I should like to have notice.

SHRI RAJAGOPAL N A I D U: May I know whether the Government are aware that in Madras in each district, there are Planning Committees in which Members of Parliament are not members of the Committees?

MR. CHAIRMAN: He has given the information.

SHRI B. C. GHOSE: With regard to the answer to part (b), am I to understand that j between or joint declarations made by it is the separate departments of the Government that are responsible for the execution of the plan and that there is no one single organization or committee which oversees the whole plan?

SHRI J. S. L. HATHI: I may say, at present, it is the department concerned that looks to execution of the plans. It is for the Government to see that these individual I the Government of India to deal with J departments looking after implementation of the plans would be conducive to the execution of the plan in its all-round aspects. Finally, it will be the Planning Commission that will be in overall charge in seeing that the plan is implemented properly.

SHRI B. C. GHOSE: What would be the relation between the Planning Commission and the individual Departments which will be entrusted with the execution of the plan?

SHRI D. P. KARMARKAR: The relation will be this. The execution will be by the Ministries and over-all supervision by the Planning Commission.

SHRI B. C. GHOSE: Am I to understand that the individual Ministries will be subject to the instructions or dictates of the Planning Commission?

SHRI D. P. KARMARKAR: The whole thing goes by way of co-ordination.

SHRI H.D. RAJAH: In view of the fact that the Planning Commission has produced a voluminous report called 'National Planning', will the Government think it necessary that the opinion of the Parliament.....

to Questions

Mr. CHAIRMAN: Question 220.

## AGREEMENTS FOR THE PROTECTION OF MINORITIES

\*220. SHRI B. C. GHOSE: Will the PRIME MINISTER be pleased to state:

- (a) what are the agreements the Governments of India and Pakistan since the partition for the protection of minorities in the respective countries.
- (b) whether there have been any breaches on the part of Pakistan of such agreements and declarations;
- (c) if the answer to part (b) be in the affirmative the measures adopted by the such breaches and to assure a sense of security to the minorities in Pakistan j
  - (d) the reason why the Minority Ministers of India and Pakistan under took a joint tour of certain areas in West Bengal?

DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): (a) There are a large number of agreements and statements made by or on behalf of the Governments of India and Pakistan. The principal agreements

- (i) the Inter-Dominion Agreement of December 1948; and
- (n) the Prime Minister's Agreement of April 1950.
- (b) and (c). There have been numerous breaches on the part of Pakistan. Certain procedure have been laid to consider complaints of breaches on either side. In certain matters this procedure has led to the redress of minor grievances. On the whole, however, the Pakistan Government's response has been unsatisfactory.